

**L. A. Notifications and Declarations****MALAPPURAM DISTRICT**

## NOTIFICATIONS

UNDER SECTION 13 OF THE KERALA SURVEY AND  
BOUNDARIES ACT, 1961

- (1) It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now completed.
- (2) Unless the survey hereby notified is modified by a decree of a Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

(1)

No. B-937/2001. *2nd March 2017.*

## PARTICULARS OF THE AREA

District—Malappuram.

Taluk—Tirur. Village—Nannambra (Kodinhi).

Field Nos. Completed:

R. S. No.—198/25, 198/26.

(2)

No. B-694/2003. *13th March 2017.*

## PARTICULARS OF THE AREA

District—Malappuram.

Taluk—Ponnani. Village—Thavanur.

Field Nos. Completed:

R. S. No.—180/2.

(Sd.)

*Special Tahsildar,  
L.A. General, Tirur.*

**KANNUR DISTRICT**

FORM No. 16

(See Rule 79)

## NOTIFICATION

UNDER SECTION 6(1) OF THE KERALA SURVEY AND  
BOUNDARIES ACT, 1961

No. F1-11414/2004. *17th March 2017.*

Whereas, the Government have directed the survey of lands comprised in survey numbers noted below, it is hereby notified under sub section (1) of Section 6 of the the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the survey numbers of the Village noted below will be demarcated and surveyed and that every persons claiming to be interested in the registered lands situated within or adjoining the undermentioned lands are hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the undermentioned land.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act, or the Rules made thereunder.

If any persons fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

## DETAILS OF LANDS

District—Kannur.

Taluk—Kannur.

Village—Kannur II.

Desom—Kanathur.

Re-survey Nos.—626/1—4½ cent,

627—7 cent.

Taluk Office,  
Kannur.

(Sd.)  
Tahsildar.

തിരുത്തൽ വിജ്ഞാപനം

(2)

(1)

റഫ്. എ-1469/2005 (ചെറുതാഴം ബ്ലോക്ക് 1). 2017 മാർച്ച് 27.

14-3-2017-ാം തീയതിയിലെ 11/2017-ാം നമ്പർ കേരള ഗസറ്റിൽ (വാല്യം 6, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ 2563-ാം നമ്പർ പേജിൽ തലശ്ശേരി എൽ.എ. (കെ.എസ്.ടി.പി.) സ്പെഷ്യൽ തഹശീൽദാരുടെ ഓഫീസിലെ 5-1-2017-ാം തീയതിയിലെ റഫ്. എ-1469/05-ാം നമ്പരായി പരസ്യപ്പെടുത്തിയ സർവ്വെ ആന്റ് അതിരടയാള നിയമത്തിലെ 9(2) നോട്ടീഫിക്കേഷനിൽ 2564-ാം നമ്പർ പേജിലെ മൂന്നാമത്തെ വരിയിലെ മൂന്നാമത്തെ കോളത്തിൽ 0.526 എന്ന് അച്ചടിച്ചത് 0.0526 എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്. പ്രസ്തുത നോട്ടീഫിക്കേഷനിലെ മറ്റ് കാര്യങ്ങൾക്ക് മാറ്റം ഇല്ലാത്തതാണ്.

റഫ്. എ-1473/2005 (ചെറുതാഴം ബ്ലോക്ക് 5). 2017 മാർച്ച് 27.

14-3-2017-ാം തീയതിയിലെ 11/2017-ാം നമ്പർ കേരള ഗസറ്റിൽ (വാല്യം 6, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ 2566-ാം നമ്പർ പേജിൽ തലശ്ശേരി എൽ.എ. (കെ.എസ്.ടി.പി.) സ്പെഷ്യൽ തഹശീൽദാരുടെ ഓഫീസിലെ 5-1-2017-ാം തീയതിയിലെ റഫ്. എ-1473/05 നമ്പരായി പരസ്യപ്പെടുത്തിയ സർവ്വെ ആന്റ് അതിരടയാള നിയമത്തിലെ 9(2) നോട്ടീഫിക്കേഷനിൽ 2566-ാം നമ്പർ പേജിലെ ഒന്നാമത്തെ വരിയിലെ ആറാമത്തെ കോളത്തിൽ 0.3377 എന്ന് അച്ചടിച്ചത് 0.3373 എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്. പ്രസ്തുത നോട്ടീഫിക്കേഷനിലെ മറ്റ് കാര്യങ്ങൾക്ക് മാറ്റം ഇല്ലാത്തതാണ്.

(ഒപ്പ്)  
സ്പെഷ്യൽ തഹശീൽദാർ,  
എൽ.എ. (കെ.എസ്.ടി.പി.),  
തലശ്ശേരി.